

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**SKY-BUILD PRIVATE LTD.**

| RELEVANT PARTICULARS |                                                                                                                                       |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| 1                    | Name of corporate debtor                                                                                                              |
| 2                    | Date of incorporation of corporate debtor                                                                                             |
| 3                    | Authority under which corporate debtor is incorporated / registered                                                                   |
| 4                    | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     |
| 5                    | Address of the registered office and principal office (if any) of corporate debtor                                                    |
| 6                    | Insolvency commencement date in respect of corporate debtor                                                                           |
| 7                    | Estimated date of closure of insolvency resolution process                                                                            |
| 8                    | Name and registration number of the insolvency professional acting as interim resolution professional                                 |
| 9                    | Address and e-mail of the interim resolution professional, as registered with the Board                                               |
| 10                   | Address and e-mail to be used for correspondence with the interim resolution professional                                             |
| 11                   | Last date for submission of claims                                                                                                    |
| 12                   | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  |
| 13                   | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) |
| 14                   | (a) Relevant Forms and (b) Details of authorized representatives are available at:                                                    |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SKY-BUILD PVT. LTD. on 13/12/2019.

The creditors of SKY-BUILD PVT. LTD. are hereby called upon to submit their claims with proof on or before 27/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The proof of claims is to be submitted by way of following specified forms:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C - for claims by Financial Creditors

Form D - for claims by workmen and Employees.

Form E - for claims by Authorized Representatives of Workmen and Employees.

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors

The proof of claims is to be submitted by way of specified forms along with affidavit (witnessed by a notary or oath commissioner) and documentary proof in support of the claim, as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at irpskybuild@gmail.com or physically at the address mentioned above in Point no 10 kindly also submit relevant documentary proof in support of your claims.

The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India - <http://ibbi.gov.in>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.12.2019  
Place: Mumbai

Sd/-  
Rajendra Kumar Khandelwal  
(Interim Resolution Professional)

